

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 17/11/2017

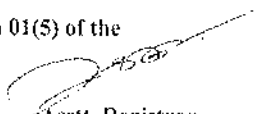
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71384/2017-SM[BR] dated 13/11/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/70416/2016	Commissioner CUSTOMS Central EXCISE and SERVICE TAX-Noida C-56/42...SECTOR 62, NOIDA, UTTAR PRADESH 201307

Name and Address of Respondent

2	Markit India Services (p) Ltd Green Boulevard, 3rd & 4th Floor, tower-c, plot No, b-9a, sector-62,, NOIDA- UP
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Copy To

3 Advocate(s) / Consultant(s):

**DHEERAJ SRIVASTAVA,
ADVOCATE
7TH FLOOR, BUILDING NO. 10,
TOWER-B, DLF CYBER CITY,
DLF PHASE-II, GURGAON
122002(HARYANA)**

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pnamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisers Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R. 15 Office Copy 16 Second Folder Copy 17 Guard File


Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I

APPEAL No.ST/70416/2016-ST[SM]

(Arising out of Order-in-Appeal No. NOI/SVTAX/000/APPEALS-
I/439/2015-16 dated 12/01/2016 passed by Commissioner of Central Excise
(Appeals-I), Meerut)

Commissioner of Service Tax, Noida

Appellant

Vs.

M/s Markit India Services (P) Ltd.,

Respondent

Appearance:

Shri Pawan Kumar Singh, Supdt (AR)
Shri Dheeraj Srivastava, Advocate

for Appellant
for Respondent

CORAM:

Mrs. Archana Wadhwa, Hon'ble Member (Judicial)

Date of Hearing : 13/11/2017
Date of Decision : 13/11/2017

FINAL ORDER NO. 71384/2017.....

Per: Mrs. Archana Wadhwa



Revenue is in appeal against the Order of Commissioner (Appeals) vide which he allowed the refund of credit in terms of Rule 5 of Cenvat Credit Rules, on the ground that at the time of filing the refund claim, the respondent had not debited the said duty from their Cenvat Credit Accountant.

2. I find that for the earlier period, respondent's case stands decided by the Tribunal vide Final Order No.71046/2017 dated 13.09.2017 vide which appeal filed by

the Revenue stands rejected. By following the earlier order, I find no merits in the present appeal of Revenue and the same is accordingly rejected.

(Dictated in Court)

Sd/-

(Archana Wadhawa)

Member(Judicial)

akp

प्रमाणित प्रति/Certified True Copy

सहायक पंजीकार/Aestt. Registrar
सीएमएलए, उत्तरप्रदेश एवं सेवा कर
अपेल अधिकरण(C.I.E.S./E.A.T.)
38, एम.जी.मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

